

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No 639 of 2024**

Between:

Sunil Kumar Gupta
Navdeep Singh

.... Applicant 1
.... Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ...Respondents

**ADDITIONL SUBMISSIONS IN O.A 639/2024 ON BEHALF OF SUNIL
KUMAR GUPTA & OTHERS AS PER NGT ORDER DATED 30.05.2024**

INDEX IN ADDITIONAL SUBMISSION

Sl. No.	Description	Page Nos
1	Submission by Applicants	1-2
2	Annexures AS-1.1, 1.3 & 1.3 – Photographs	3-5
3	Annexures AS-2.1, 2.2 & 2.3 - Photographs	6-8
4	Annexures AS-3 : Testing report of STP outlet water	9-10
5	Affidavit	11-12
6	Application seeking condonation of delay in filing The Additional Submission in the captioned suit on behalf of applicants with affidavit	13-18

Filed by

Gurgaon
Dated : 25.08.2024

Sunil Kumar
Applicants *M. Uma Singh*

**Ms. Uma Singh and Archit Mishra
Advocates**

FACTS: -

1. That the Applicants in the present Original Application (OA) are law-abiding citizens of India concerned towards environmental protection and conservation-related issues.
2. That the present OA is pending consideration before this Hon'ble Tribunal. Vide Order dated 30.05.2024, the Hon'ble Tribunal directed the applicants to submit additional document, especially in support of the plea that the green area earmarked in the sanctioned map has been mis-utilized and that the STP is not properly managed and untreated water is discharged in the premises and also violation of the other environmental norms
3. We have attached additional supports for violation of Green area earmarked in sanctioned plan (to be submitted in hard copy) as below –
 - a) Annexure 1.1, extract of sanctioned plan with colored view
 - b) Annexure 1.2, as photograph of current state with color
 - c) Annexure 1.3, as Google map status of current state with colors
 - d) Annexure 2.1, extract of sanctioned plan with colored view
 - e) Annexure 2.2, as photograph of current state with color
4. And Test report of STP Outlet water report is attached herewith as Annexure 3, for outlet water supplied in society for your reference.

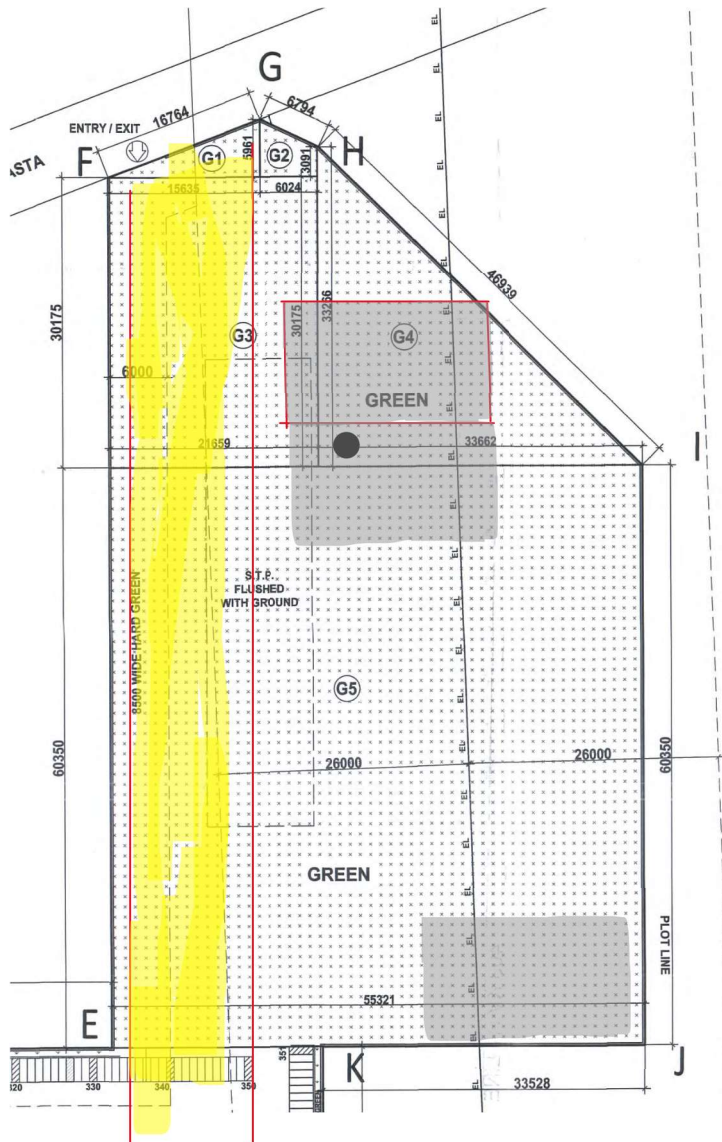
Key Points of Non-Compliance:

The faecal coliform level is significantly higher than the acceptable limit of Nil, indicating potential health hazards.

Given these results, the treated water is not safe for use in horticulture or toilet flushing. High faecal coliform levels can pose serious health risks, making it unsafe for any non-potable applications where human exposure is possible.

ANNEXURES

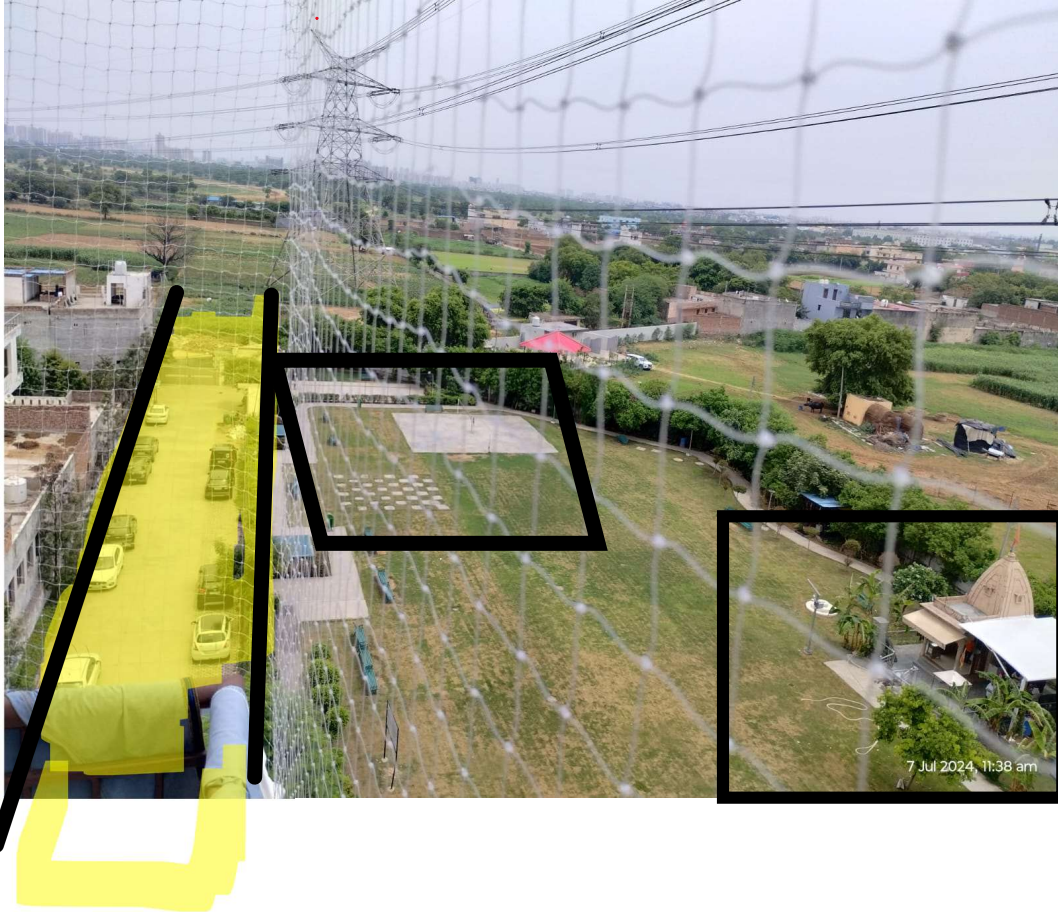
AS – 1.1 (Extract of As Built Drawing 1/24, referring green area G1, G2, G3, G4 and G5)



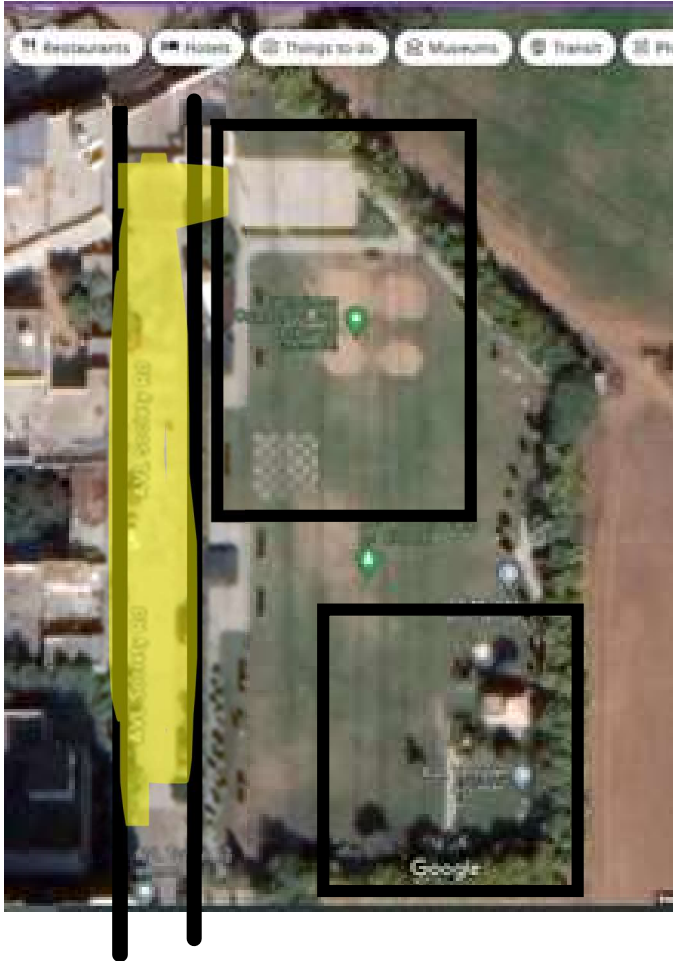
Green Area A (comprising of G1, G2, G3, G4 & G5 Marked By corners E,F,G,H,I,J,K

Yellow Portion is - Road in the Green area

Grey Portions are – Concrete & Civil Structures in Green area

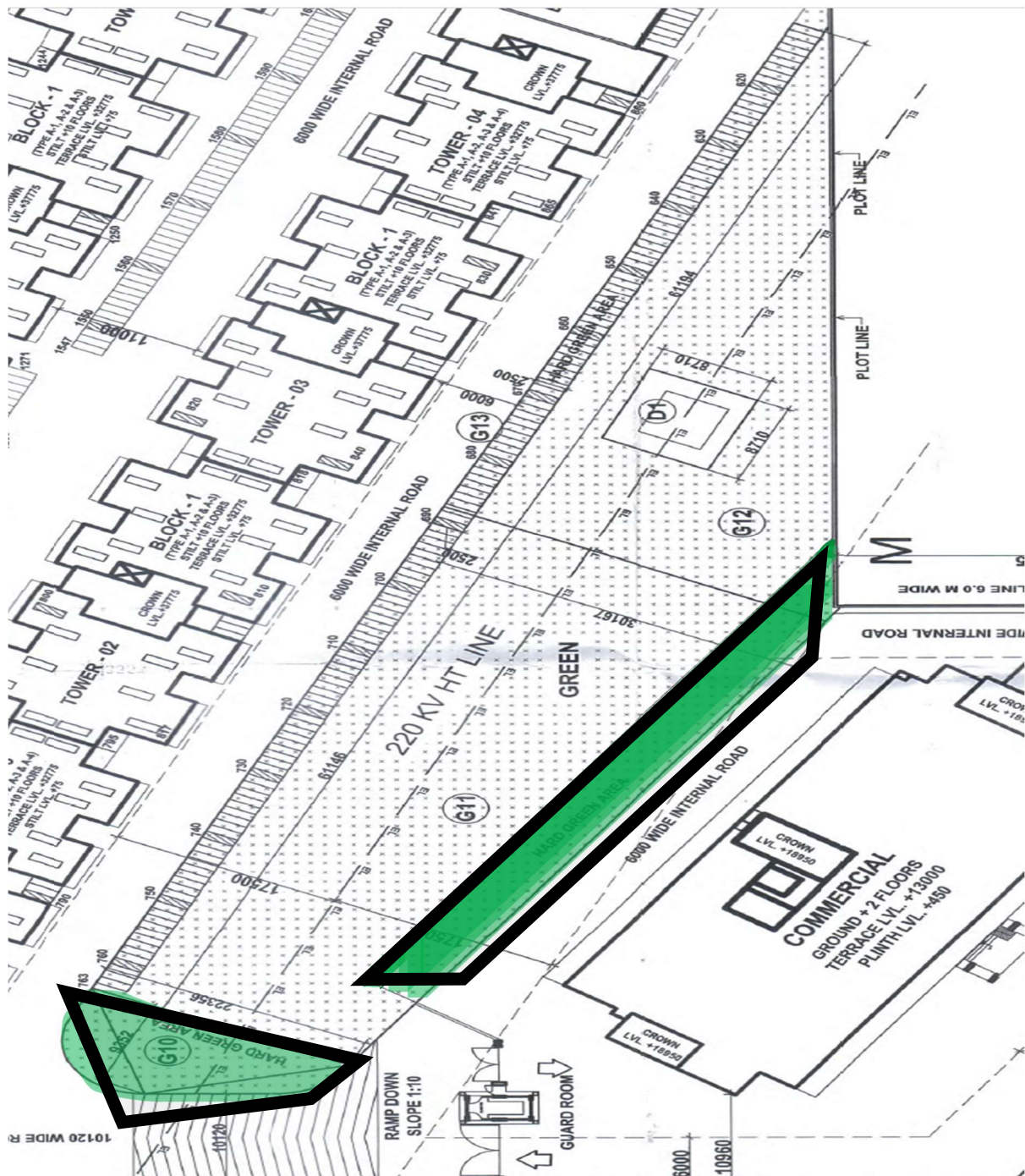
AS – 1.2 (Actual picture of area G1, G2, G3, G4 and G5)

The Road in the Green area is marked yellow. The Concrete & Civil Structures are visible in photograph

AS – 1.3 (Google Image of area G1, G2, G3, G4 and G5)

- Concrete Road in Green area is marked with yellow
- Concrete & Civil structure is marked with box in black boundary

AS - 2.1



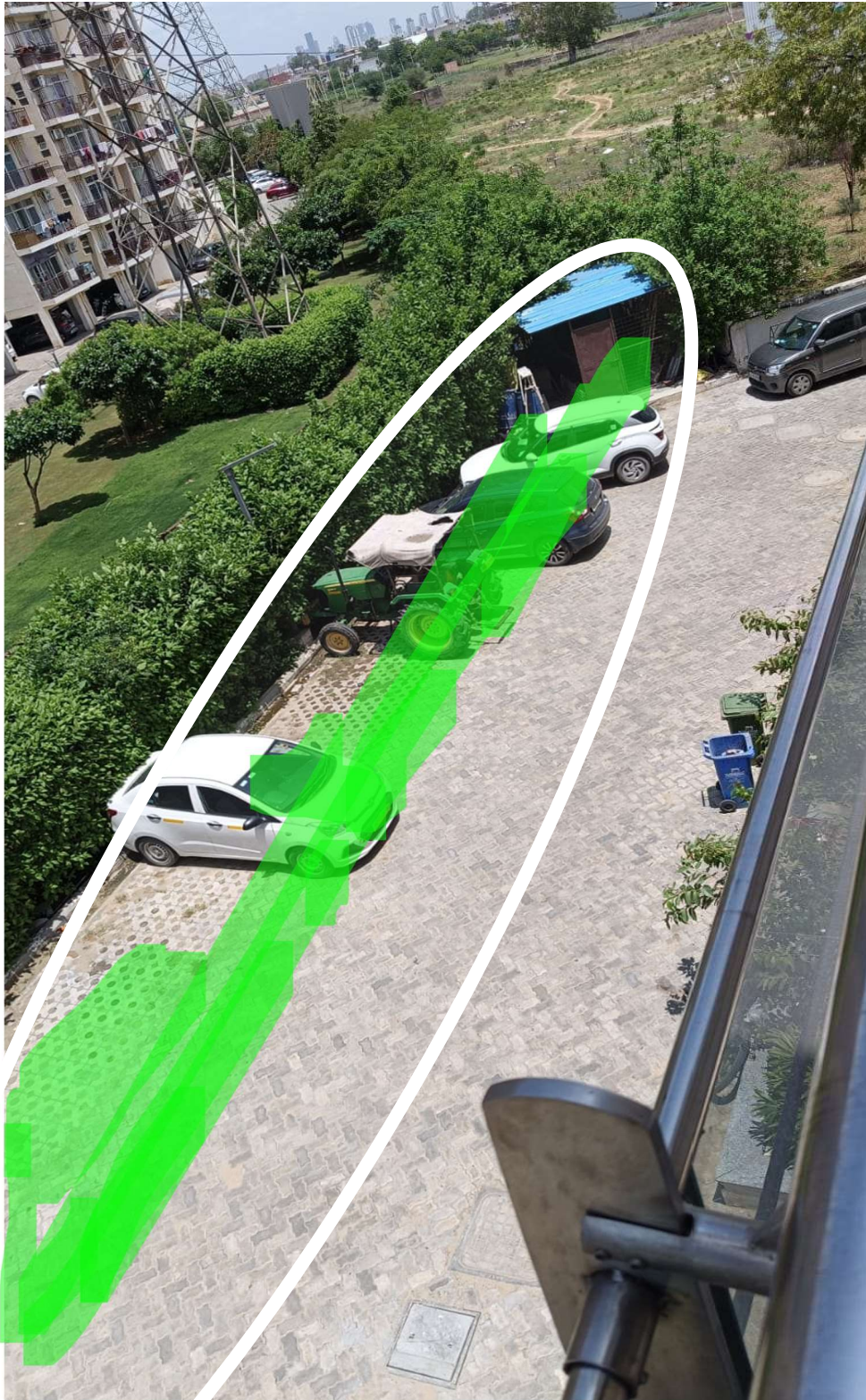
- Green Area in Front (GRF) = i.e. near the entrance between the commercial complex and the Residential Block G11, G12, G13 and G-10 is the Road to exit from society
- G11, G12, G13, areas marked Green have been converted to concrete tiled hard Surface and used for parking for cars in the commercial complex instead of green area of residential block

AS – 2.2



This shot shows the commercial complex and exit way from society when viewed from the Residences and the area marked Green is the one converted from Green to the Road as way to exit from society (G10)

AS 2.3



- The area encircled by the white lines indicates the car parking in commercials, which encroaches on the green space of Residential area.



FARE LABS Private Limited
 Unit - 1
 L-17/3, DLF Phase-II, IFFCO Chowk,
 M.G. Road, Gurugram - 122 002, Haryana, INDIA.
 Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9599221227
 Email : farelabs@farelabs.com | Website : www.farelabs.co.in

TEST REPORT

Issued to :

Sunil Kumar Gupta
 AVL36 Gurgaon, Sector- 36A, Gurgaon (On CPR Road)
 Haryana, India

J.O. No. : W20240708-036-080
 ULR Code : TC5503 24 2 00025195 F
 Report Date : 13-07-2024
 Sample Receipt Date : 08-07-2024
 Account Manager : BD Team 1
 Credit Manager : Gulab/Septesh



Customer Provided Information:#

Nature/Name of the Sample : **STP Water**
 Location : T-3, 405 AVL-36
 Source of Water : Flush Water STP Treated

Laboratory Provided Information:

Sample Quantity & Packaging : 1 Litre x 3 Pet Bottle, 500ml Sterilized Bottle
 Test started on : 08-07-2024
 Test Completed : 13-07-2024
 Method of Sampling : FL/SOP/B/D-1
 Date of Sampling : 08-07-2024
 Sample Collected by : Mr. Luvlesh (FARE LABS Representative)



Analysis Report

Physical Description : Water contains suspended solids

S. No.	Parameters	Unit	Test Results	Specification as per GOI-MoHUA* (for Toilet Flushing)	Method
Physical Analysis					
1	Colour	Hazen	20	Colourless	IS 3025 (P-4)
2	Conductivity	µS/cm	1394	-	APHA 23 rd Ed.
3	pH Value	--	6.99	6.5-8.5	IS 3025 (P-11)
4	Total Suspended Solids	mg/L	26	AA	IS 3025 (P-17)
5	Odour	--	Characteristics	*	IS 3025 (P-5)
Chemical Analysis					
6	Biochemical Oxygen Demand, @ 27°C For 3 Days	mg/L	5	6 Max	IS 3025 (P-44)
7	Chemical Oxygen Demand	mg/L	40	AA	IS 3025 (P-58)
8	Oil And Grease	mg/L	BLQ, (LOQ-2)	10 Max	IS 3025 (P-39)


Authorised Signatory
 D Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9599221227.
 * : The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

RLT/GEN/405



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 Date of Sampling : 08-07-2024
 Sample Collected by : Mr. Luvlesh (FARE LABS Representative)



Analysis Report

S. No.	Parameters	Unit	Test Results	Specification as per GOI-MoHUA* (for Toilet Flushing)	Method
Microbiological Analysis					
9	Faecal Coliform	MPN /100ml	1.7x10 ⁴	Nil	APHA 24 th Ed.

*- Aseptic which means not specific and no foul odour
 AA - as Arising when other parameters are satisfied.
 GOI-MoHUA* = Government of India-Ministry of Housing and Urban Affairs
 BLQ= Below Limit of Quantification; LOQ= Limit of Quantification

Opinion: The tested sample of water **does not conform** to GOI-MoHUA Guidelines for Sewage Treatment Plants.

Meenakshi Bakshi
Authorised Signatory
 Ms. Meenakshi Bakshi, Scientist B

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*Sunil
Gupta*

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 639 of 2024



SHYAM DAS
VENDOR
GURGAON
22 JUL 2024
Sr. No. *639*
Purpose: *A* Applicant 1

Between:

Sunil Kumar Gupta

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ...Respondents

AFFIDAVIT

I, Sunil Kumar Gupta aged 50 years son of Mohan Lal at 99/18, Laxmi Garden,
Sector 11, Gurgaon (HR) do hereby solemnly affirm, and state as follows that –

1. That I am the applicant no 1 in the above mentioned Original application
2. That the facts stated are true to the best of my knowledge and no material facts which are available to me are being suppressed by me in any manner whatsoever

Sunil Kumar
DEPONENT

VERIFICATION –

Verified that the contents of the above said affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein at all.

ATTESTED

Dated: *22 JUL 2024*
RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA
Place: Gurgaon



Sunil Kumar
DEPONENT

22 JUL 2024

Navdeep

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 639 of 2024



22 JUL 2024
Sr. No. *6769*
Purp. *A*
Applicant 2

Between:

Navdeep Singh

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ... Respondents

AFFIDAVIT

I, Navdeep Singh aged 67 years son of Tirath Singh at 6052, ATS TRIUMPH,
Sector – 104, Gurgaon (HR) – 122006 do hereby solemnly affirm and state as
follows that –

1. That I am the applicant no 2 in the above mentioned Original application
2. That the facts stated are true to the best of my knowledge and no material facts which are available to me are being suppressed by me in any manner whatsoever

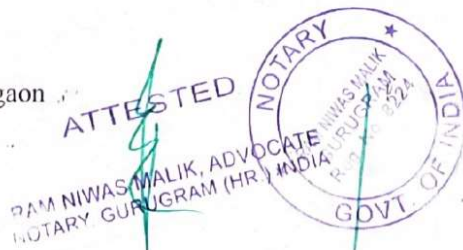
Navdeep
DEPONENT

VERIFICATION –

Verified that the contents of the above said affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein at all.

Dated:

Place: Gurgaon



Navdeep
DEPONENT

22 JUL 2024

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 639 of 2024

In the matter of :

Sunil Kumar Gupta Applicant 1
Navdeep Singh Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ... Respondents

N.D.O.H.: 17.09.2024

**APPLICATION UNDER SECTION 5 OF THE LIMITATION ACT 1963
FOR CONDONATION OF DELAY IF ANY IN FILING THE
ADDITIONAL SUBMISSION IN THE PRESENT SUIT ON BEHALF OF
APPLICANTS**

MOST RESPECTFULLY SHOWETH:

1. That the applicants have filed Original application no. 639 of 2024 before this Hon'ble Court
2. That the applicant is seeking condonation of delay in filing the present submission. It is submitted that the delay is inadvertent, as data and tests were required analysis and considerable time was taken in going through the same and arranging it.
3. Further, it should also be noted that multiple sources were need to collated, due to which the applicant also felt that need to consult other professionals to get varied opinions on the matter
4. That the present submission may kindly be allowed.
5. That the present submission is being made *bona fide* and in the interest of justice.

PRAYER

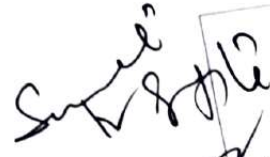
In view of the facts and circumstances mentioned herein above, it is most respectfully prayed that this Hon'ble court may be pleased to:-

- a. Condone the delay in filing the additional submission of 4 weeks;
- b. Pass any such order / orders that this Hon'ble Court deem fit.

Smil Kumar
Applicants *M. Singh*

THROUGH

Ms. Uma Singh and Archit Mishra
Advocates


 SHYAM DASS
 STAMP VENDOR
 GURGAON
 24 AUG 2024
 8853
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Application No 639 of 2024



Between:

Sunil Kumar Gupta

....Applicant I

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
 Others ...Respondents

AFFIDAVIT

I, Sunil Kumar Gupta aged 50 years son of Mohan Lal at 99/18, Laxmi Garden, Sector 11, Gurgaon (HR) do hereby solemnly affirm and state as follow that –

1. That I am the applicant in this case
2. That the contents of the accompanying application for condonation of delay under section 5 of The Limitation Act, 1963 have been drafted by my counsel under my instructions. The contents of the same have been read over and explained to me in vernacular, which are true and correct to my knowledge. The contents of same may be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

Sunil Kumar
DEPONENT



VERIFICATION -

Verified that contents of the above said affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein at all.

Dated:

Place: Gurgaon

Sunil Kumar
DEPONENT

ATTESTED
RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA



24 AUG 2021

Navdeep Singh

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Application No 639 of 2024

SHYAM DASS
STAMP VENDOR
Sr. No. 8557
Purpose
Signature *NA*



Between:

Navdeep Singh

....Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ...Respondents

AFFIDAVIT

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2. That the contents of the accompanying application for condonation of delay under section 5 of The Limitation Act, 1963 have been drafted by my counsel under my instructions. The contents of the same have been read over and explained to me in vernacular, which are true and correct to my knowledge. The contents of same may be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

Navdeep Singh
DEPONENT



VERIFICATION -

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Dated:

Place: Gurgaon

[Handwritten Signature]
DEPONENT

ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA

24 AUG 2024

